

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.818/93

date of decision : 19-7-1993

Between

1. R. Mohana Rao
2. T.V. Sagar
3. P. Anjaneyulu, and
4. D. Jagajeevana Rao

: Applicants

and

1. The Sr. Supdt. of Post Offices
Vijayawada Division

2. The Supdt. of Post Offices
Machilipatnam Division
Krishna District

3. The Director General
Dept. of Posts
Sansad marg
New Delhi 500 001

: Respondents

Counsel for the applicants : Krishna Devan, Advocate

Counsel for the respondents : N.R. Devaraj, Standing
Counsel for Central Govt.

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Administration))

Heard Sri Krishna Devan, learned counsel for the
applicants and Sri N.R. Devaraj, learned counsel for the
respondents.

2. The applicants have filed this OA claiming that they
are entitled for reimbursement of mess charges and payment
of one fourth of DA as admissible for the period of training

15/9/

from 4-2-1991 to 26-4-1991, since the claim had been dis-
allowed by the Department.

3. ^{Similar} This issue has been decided in OA.750/93, The operative portion of the orders in this OA reads as under :

" The applicants are entitled for reimbursement of the mess charges paid by them during the period of their training from 16-8-1988 to 5-11-1988 and they are also entitled to $\frac{1}{4}$ th of full daily allowance for the said period in accordance with Para (3) 2 of the Government of India Orders under S.R.164, which reads as under :

2. In all cases of Government sponsored training programmes which are residential, and where Boarding and Lodging at the training institute are compulsory and are provided at fixed rates, a special allowance in lieu of daily allowance will be admissible to Government servants deputed to undergo such training courses. The special allowance, irrespective of the period of the training course, will be calculated as follows :

- i) Outstanding participants : Actual expenditure on board and lodging plus $\frac{1}{4}$ of full DA
- ii) Local participants : Actual expenditure on board and lodging only. //

4. Accordingly, this OA is allowed with the direction that the applicants are eligible for mess ~~ing~~ charges and $\frac{1}{4}$ th of full DA for the relevant training period.

5. It is needless to say that if any amount was paid to any or all of the applicants towards the mess charges and/or daily allowance, the same has to be deducted from the amount payable as per this order. Time for payment is three months from the date of receipt of this order.

(20)

6. The OA is ordered accordingly. No costs.

P. J. *[Signature]*

(P.T. THIRUVENGADAM)
Member (Admn.)

[Signature]
(V. NEELADRI RAO)
Vice Chairman

dated : July 19, 93
Dictated in the Open Court

sk

[Signature]
Deputy Registrar (J) 8/23/93

To

1. The Sr. Superintendent of Post Offices,
Vijayawada Division.
2. The Superintendent of Post Offices,
Machilipatnam Division, Krishna Dist.
3. The Director General, Dept. of Posts,
Sandadmarg, New Delhi-1
4. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr. N.P. Devraj, ~~Sr.~~ Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

*3rd of July
P. J. 23/7/93*

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 19 - 7 - 1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

in
O.A. No. 818 / 93.

T.A. No.

(w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

pvm

